

GOVERNMENT OF INDIA  
MINISTRY OF PORTS, SHIPPING AND WATERWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 1329**  
ANSWERED ON 09.02.2024

**SAFETY REGULATIONS AT PORTS**

1329. DR. KALANIDHI VEERASWAMY:

Will the Minister of PORTS, SHIPPING AND WATERWAYS be pleased to state:

**पत्तन,पोत परिवहन और जलमार्ग मंत्री**

- (a) whether the Government has taken any steps to ensure that private ports adhere to occupational safety standards, including the provision of appropriate safety equipment and training to safeguard workers from potential harm caused by hazardous substances;
- (b) if so, the details thereof;
- (c) whether the Government conducted any assessment or studies to evaluate the level of exposure to hazardous substances among workers in private ports and identify potential health risks associated with their work environment;
- (d) if so, the details thereof; and
- (e) the details on the enforcement mechanisms in place to monitor and ensure compliance by private ports with occupational safety regulations pertaining to hazardous substances along with the action taken in cases of non-compliance?

**ANSWER**

MINISTER OF PORTS, SHIPPING AND WATERWAYS  
(SHRI SARBANANDA SONOWAL)

(a) to (e) Yes, Government has taken steps to ensure occupational safety standards at ports. Ministry of Labour and Employment, Government of India has enacted the Dock Workers (Safety, Health and Welfare) Act, 1986 to ensure the safety, health and welfare of dock workers and matter connected therewith.

In all Major Ports, Directorate General Factory Advice Services & Labour Institutes (DGFASLI), Ministry of Labour and Employment, Government of India through Inspectorate of Dock Safety, being the Central Government, is responsible for enforcement of the Dock Workers (Safety, Health and Welfare) Act, 1986 and Regulations, 1990 framed there-under.

In case of ports other than major ports, the State Government is the appropriate authority.

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